

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 911/2025

[Arising out of impugned final judgment and order dated 24-10-2024 in CRM-M No. 53117/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

HIMANSHU GIRDHAR

Petitioner(s)

VERSUS

PANKAJ

Respondent(s)

Date : 08-05-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Ms. Swati Ahalawat, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to interfere with the impugned judgment and order of the High Court; hence, the special leave petition is dismissed.
2. Pending application(s), if any, shall stand disposed of.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)